

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

**CA No. 391/2012
IN
CP NO. 80(ND)/2012
RT No.64/2016**

Mr. Prince Sagar Jasuja & Anr.

...Petitioners

Versus.

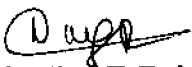
M/s Shakti Spinners Ltd. & others.

...Respondents

Present: Mr. Vaibhav Sahni, Advocate with Mr. Prince Sagar Jasuja
and Mr. Suneel Kumar Jasuja petitioners in person.
Mr. Aalok Jagga, Advocate for respondents No. 1 to 3.

After arguing the case for some time, learned counsel for the parties seek one more chance for exploring the possibility of a settlement. It is submitted that learned counsel for the parties would always be available for any such discussion between the parties. In case the settlement is reached, appropriate application in this regard be filed at least four days before the date fixed. The matter is now adjourned for arguments on CA No. 391/2012 to 21.03.2017.

A reference be made to the Hon'ble President, Principal Bench, NCLT intimating that it would not be possible to dispose of the case up to the extended period which is expiring on 05.03.2017 as arguments under Section 8 of the Arbitration and Conciliation Act, 1996 are still inconclusive. However, efforts would be made to dispose of the case as expeditiously as possible.


(Justice R.P. Nagrath)
Member (Judicial)

February 08, 2017
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